

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-06/11171/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Dima Hasao

Dated Guwahati, the 20 November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ/DH/I-1/2024/2753/Estt., dated 04.11.2024

Sir,

With reference to the above, I am directed to inform you that Mr. Ashraf Ahmed Choudhury, Additional Chief Judicial Magistrate, Dima Hasao, Haflong has been allowed to avail LTC for the block period of 2022-2024 for travelling from Haflong, Dima Hasao to Hyderabad via Guwahati and return tentatively w.e.f. 21.12.2024 (after finishing Court Work) till 30.12.2024 along with his wife and son (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Mr. Choudhury may be informed accordingly.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/**11172-11175** /2024/A.

Dated 20<sup>th</sup> November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Mr. Ashraf Ahmed Choudhury, Additional Chief Judicial Magistrate, Dima Hasao, Haflong.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*20/11/2024*  
**REGISTRAR (VIGILANCE)**

*20/11/24*